

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 240 of 2013

Dated : 22nd November, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Tamil Nadu Generation & Distribution Corporation Ltd.. ...Appellant(s)
Versus

M/s Lanco Tanjore Power Co. Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. S. Gowtham
Mr. R. Chandrachud

ORDER

Mr. Gowthaman, the learned counsel undertakes to file Vakalatnama on behalf of the Respondent and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 10.12.2013 after serving copy on the other side.

As agreed by the learned counsel for the parties, post the matter for hearing on 20.12.2013 before the **Chennai Circuit Bench**. In the meantime, Rejoinder, if any be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/js

